

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 6 0 2 5 / 2 0 0 5

(From the judgment and order dated 7. 1 2 . 2 0 0 4 in CM W P No.1 4 0 7 6 of 20 0 3 of the High Court of Judicature at Allahab ad)

BH A R A T S A N C H A R N I G A M L T D . & A N R .

Petitioner(s)

VER SUS

G H A N S H Y A M S I N G H A R Y A & O R S .

Respondent(s)

(With appln.(s) for c/delay in filing SL P and permission to bring addl. facts and intervention and with prayer for interim relief and office report)

Date: 23/ 0 7 / 2 0 0 7 This Petition was called on for hearing today.

CORAM :

HON' B L E M R . J U S T I C E G . P . M A T H U R

HON' B L E M R . J U S T I C E P . K . B A L A S U B R A M A N Y A N

For Petitioner(s)

Mr. R.D. Agraw ala, Sr. Adv.
Mr. P avan Ku m a r, Adv.
Mr. S. K. Thaku r, Adv.

For Respondent(s)

Mr. Shiv Sagar Tiwari, Adv.
Mrs. Rani Chhabr a, Adv.
Ms. M. Mittal, Adv.
Mr. Ashok Ku m a r Shar m a , Adv.

UPON hearing counsel the Court made the following
O R D E R

List on a non- miscellaneous day after two months.

(K. K. Chawla)
Court Master

(Radh a R. Bh atia)
Court Master